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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A.462/94

Jaywant Gajanan Shinde .. Applicant

-versus-

Union of India & One anr. .. Respondents

Coram: Hon'ble Shri B.S.Hegde, Member(J)

Hon'ble Shri N.K.Verma, Member(A)

Appearance:

Mr. L.M.Nerlekar
Counsel for the
Applicant.

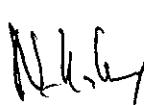
ORAL JUDGMENT :
(Per B.S.Hegde, Member(J))

Date : 29-4-94

Heard argument of Mr. L.M.Nerlekar
counsel for the applicant. In this applica-
tion the applicant prays for condonation
of break in service from 12-9-85 to 2-2-86
for the purpose of pensionary benefit and he
should be awarded pension on the basis of
his continuous service from 27-6-1972 to
30-11-1994. Applicant will be retiring from
service on 1-12-1994. Counsel for the applicant
states that the applicant has made represen-
tation to the DME(D) on 21-11-92 and on
31-3-93 but he has not received any reply
decision
and the final ~~decision~~ is yet to be taken
by the competent authority.

2. In the light of the above we are
of the view that the application is premature
and it is dismissed in limine. However, we
direct the respondents to consider the representations
and pass suitable order as deemed fit. O.A.
disposed of accordingly.

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(N.K.VERMA)
Member(A)


(B.S.HEGDE)
Member(J)